

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 20120-JK (LD) of 2024
DATED: - 13 - 12 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

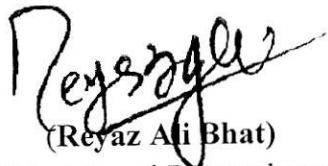

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 13.12.2024

No:-LAW-OIC/12/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)
Assistant Legal Remembrancer


Annexure to the Government Order No.20120 -JK (LD) of 2024 dated 13.12.2024

S No.	Title of the Case	OIC
1	WP(C) titled Satish Kumar & another Versus UT of J&K and Others	Mr. Monish Kumar, JKAS, Under Secretary to the Govt., Home Department
2	O.A No. 1065/2024 titled Nusrat Begum @ Nuusrat Banoo Vs UT of Jammu & Kashmir and others .	Miss Saba Shawl, Staff Officer to DG Prisons, J&K
3	FIR No. 27/2018 U/S 223/224 RPC of PS Chatroo titled Mohd Amin and another V/s U.T of J&K.	Sh. Sajjad Khan, DySP DAR, Kishtwar
4	FIR No. 33/2023 U/S 8/21/25/29 NDPS Act of PS Ghagwal titled Yakoob Ali V/s State.	Bhishm Dubey , Dy.SP Hqrs Samba ,
5	TA No. 57/2022 case titled Surinder Kumar Vs Home Department	Sh. Harish Kotwal, Superintendent District Jail, Jammu, email-harish99kotwal@gmail.com, Mobile No. 9419175828 from Prison Department
6	OA No. 714/2024 titled Bilal Ahmad Vs J&K and others	Sh. Nasir Ahmad Shah, Dy.SP(S) Personel PHQ
7	FIR No. 38/2019 U/S 13/17/18/21/39/40 UA(P) Act, 8/21/22/25/27-A/29 NDPS Act P/S City, Jammu in case titled State Vs Laddi Ram and others	Sh.Devender Bandral, SDPO City, Jammu
8	Suit titled Ghulam Mohammad Renzu and others Versus UT of J&K and others.	Sh. Shafiq Ahmad, DySP Estates Security Kashmir
9	OA No. 1026/2024 titled Kasim Din Versus UT of J&K and others.	Sh. Nawaz Ahmad SP Dy. CO IRP 17th Bn
10	T.A No. 193 of 2022 in SWP No. 533/2023 Sukhvinder Singh Versus UT of J&K and others.	Sh. Nisar Ahmad Shah, Dy. SP(S) Dy SP (Pers), PHQ
11	SWP No. 1969/2009 titled Vinod Singh and Ors Vs State of J&K and Ors	Shri Sandeep Bhat (JKPS 116025) Addl. SP Udhampur
12	SWP No. 444/2011 titled Parshotam Kumar and Ors Vs State of J&K and Ors	

Reyazul

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